an extra Duty pay at Rs. 5 to Rs. 3 is paid to N.C.O.s and ORs respectively in charge of Regimental gardens. The profits are, however, utilised for the welfare and extra amenities of troops.

(f) No.

साकसार आम्बोलन

११५८. श्री रघुनाथ सिंह ः क्या गृह कार्य मंत्री यह बतलाने की कृपा करेंगे कि क्या यह तथ्य है कि भारत में लाकसार आन्दोलन को गुनइज्जीवित किया जा रहा है और हाल ही में कोई २०० खाकसार बेल्चे और साम्यवादी झंडे अपने हायों में ले कर कानपुर की सड़कों पर निकले ये ?

The Minister of Home Affairs and States (Dr. Katju): According to the information available with the Government of India, there is no move to revive the Khaksar movement in any State in India other than Uttar Pradesh and Delhi. In Kanpur, about 50 persons are reported to have been enrolled so far as members of this organisation, of whom small groups of a score or so much occasionally through the Muslim localities of that city. Some of them carry shovels and the red Khaksar flag with the crescent and star in a corner but not the Communist flag.

DISPLACED PERSONS FROM EAST AND WEST PAKISTAN IN MANIPUR

1159. Shri Rishang Keishing: Will the Minister of Rehabilitation be pleased to state:

(a) the number of displaced persons from East Bengal and West Punjab now in Manipur;

(b) the number of displaced-peasant families rehabilitated in Manipur; the acreage of lands allotted to them and the name of the places where they are rehabilitated;

(c) the number of displaced persons wh_0 belong to other categories like artisan, businessman etc. and whether or not all of them have been rehabilitated; and

(d) the total amount of money granted to them as loan and gratuity?

The Minister of Rehabilitation (Shri A. P. Jain): (a) 515 families from East Pakistan and 31 families from West Pakistan. (b) 406.5 acres of land have been allotted to each family in Saiton, Serow, Kanglatongbi and Jiribam.

(c) 12 families of carpenters and 128 middle class families, following different avocations such as business. professions or services, etc. have been rehabilitated.

(d)	Loans.	Rs.	4,19,784/-
	Grants.	Rs.	71,000/-

FLOOD-STRICKEN PEOPLE OF MANIPUR

1160. Shri L. J. Singh: Will the Minister of States be pleased to refer to the reply to starred question No. 408 asked on the 2nd March, 1953, regarding the flood-stricken people of Manipur and state:

(a) whether statistics have since been collected for granting remission of land revenues in deserving cases;

(b) if so, the number of deserving cases and the fixation of the minimum amount for remission per capita;

(c) if not, when the statistics are expected to be available; and

(d) the estimated amount of the loss of land revenue as a result of remission?

The Minister of Home Affairs and States (Dr. Katju): The information is being collected and will be laid on the Table of the House in due course.

PAY SCALES OF MANIPUR

1161. Shri L. J. Singh: Will the Minister of States be pleased to refer to the reply to the supplementary question raised on starred question No. 545 asked on the 5th March, 1953, regarding the pay scales of Manipur and state why the Class III and IV servants are excluded from benefits of pay scale of Assam (as adopted in the revised scale of Manipur), when the Class I and II servants are getting the benefits of the same?

The Minister of Home Affairs and States (Dr. Katju): The revised scales of pay adopted for posts in different Departments of the Manipur Administration are modelled on those attached to posts of corresponding status and responsibility under the Government of Assam. The revised scales of pay apply to all classes of Government servants including Class III and IV servants. There is therefore no question of denying the benefits of the revised scales to Class III and IV servants.